

AWARD

BEFORE LOK ADALAT DATED 09.09.2017

HELD AT JHARKHAND HIGH COURT, RANCHI

[Organized by High Court Legal Services Committee under Section 19,

Legal Services Authorities Act, 1987, (Central Act)]

BENCH NO. 02

Case No. W.P.(S). No. 3588/ 2017

1. Petitioner/ Appellant:- Madan Mohan Singh & Ors.

Versus

2. Respondent/O.P.(s):- The State of Jharkhand

Present:-

Name of Hon'ble Judge:- **Hon'ble Mr. Justice Dr. S.N. Pathak**

Name of Advocate Member:- **Ms. Vandana Singh, Advocate**

AWARD

The dispute between the parties having been referred for determination to the Lok Adalat and the parties having compromised/ settled the case/ matter upto the extent of Award, the following award is passed in term of settlement

that it has been submitted
by the learned counsel for the State, Mr. M.M. Pan that
bills have been sent to the Treasury and the same will
be deposited in the accounts of the petitioners very soon.

The parties are informed that the Court fee, if any, paid by any of them shall be refunded.

Petitioner/ Plaintiff/Appellant



(Seal of the Committee)

Kaustubh Roy (Adv)
DL to Sr SC-III

Respondent/O.P.

Vandana Singh

Sign. of Advocate Member

Sd/-
(Dr. S.N. Pathak, J.)
True Copy
Punit
Secretary/ Sr. P.A./P.A.
22/09/2017